

National Company Law Tribunal  
Allahabad Bench  
Allahabad

28(ND)/2015  
TP47/397-398/ALL/ 16/CLB

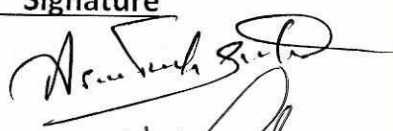

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016.

NAME OF THE COMPANY: Kanhaiya Lal Khatri & Ors.

Vs.

M/s JSR Housing & Developers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No.	Name	Designation	Representation	Signature
1	ASHUTOSH GULIA	Advocate	Petitioner	
2	Abhas Sharma	Advocate	Respondent	

**Order dated 19.08.2016**

**C.P. No. 28 (ND)/2015 Kanhaiya Lal Khatri & Ors. Vs. M/s JSR  
Housing & Developers Pvt. Ltd & Ors.**

Learned Counsel for petitioner is present and brought to the notice of the Bench that the matter is already disposed of by the CLB on 28.04.2016 as withdrawn and the settlement was also filed on record.

In view of the above circumstances, it is ordered that the case file shall be deleted from the cause list and be consigned to the record room.

  
SH.VSR AVADHANI (Judicial Member)

Dated 19.08.2016